

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 80 of 2020

IN THE MATTER OF:

Markand Adhikari

...Appellant

Versus

Central Bank of India

...Respondent

Present: -

**For Appellant: Mr. Prashant Jain, Mr. Arpit Dwivedi and Mr. Sai Deepak,
Advocates.**

**For Respondent: Mr. O.P. Gaggar, Advocate for Respondent No. 1.
Mr. Udit Singh, Advocate for Respondent No. 2.**

O R D E R
(Virtual Mode)

01.03.2021 When the case was called out, Learned Counsel for the Appellant was submitted that only on 22.02.2021 sent an email to the Respondent as they have inclined to settle the matter outside the Court.

This fact was denied by the Learned Counsel for the Respondent. However, we have given one chance to the parties to settle the matter amicably.

List the Appeal 'For Hearing' on **17th March, 2021**. On that day, parties will inform this Appellate Tribunal about the progress of settlement of the matter outside the Court.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)